

- ration of India Limited for year 1990-91. (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India and the Ministry of Surface Transport for the year 1992-93.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited for the year 1990-91 along with Audited Accounts and comments of the Controller and Auditor General thereon. [Placed in Library See No. LT-2247/92]
- (2) A statement (Hindi and English Versions) showing reasons for delay in laying the papers mentioned at (1) above.

**Report of the Official Team visit to Ayodhya from 12th to 14th July, 92 and a Statement giving reasons for not laying simultaneously Hindi versions of the Report.**

[Placed in Library See No. LT-2245/92]

**Notification under major Port Trust Act, 1963 and memorandum of understanding between Shipping Corporation of India and Ministry of Surface Transport for 1992-93.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M .M .JACOB): Sir, I beg to lay on the Table:

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M .M .JACOB): Sir, on behalf of Shri Jagdish Tytler, I beg to lay on the table:-

- (1) A copy of the Report of the Official Team who visited Ayodhya from 12 to 14 July, 1992 (English version)
- (2) A statement (Hindi and English versions) giving reasons for not laying simultaneously the Hindi version of the Report

[Placed in the Library See No. LT-2259/92]

- (1) A copy of the Notification No. G.S.R. 473 (E) (Hindi and English versions) published in Gazette of India dated the 4th May, 1992 approving the amendment to the Visakhapatnam Fishing Harbour Regulations, 1986 under sub-section (4) of section 124 of the Major Port Trust Act, 1963.

**Notifications under High Court Judges (Conditions of Services) Act, 1954 and Supreme Court Judges (Conditions of Service) Act, 1958.**

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): Sir, I beg to lay on the Table:-

[Placed in the Library See No. LT-2246/92]

- (1) A copy of the High Court Judges (Travelling Allowance) Amend-

ment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 117 in Gazette of India dated the 14th March 1992 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

[Placed in the Library See No. LT-2248/92]

- (2) A copy of the Supreme Court Judges (Amendment) Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 559 (E) in Gazette of India dated the 27th May, 1992 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.

[Placed in the Library See No. LT-2249/92]

**Notifications under Customs Act, 1962,  
and Central Excise and Salt Act, 1944,  
etc.**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI RAMESH-  
WAR THAKUR): Sir, I beg to lay on the  
Table:-

- (1) A copy each of the following  
Notifications (Hindi and English  
versions) under section 159 of  
the Customs Act, 1962:-

(i) S.O. 176(E) published in  
Gazette of India dated the 3rd  
March, 1992 together with an  
explanatory memorandum re-  
garding revised rates of ex-  
change for conversion of certain  
foreign currencies into Indian  
currency or vice-versa.

(ii) S.O. 368(E) published in  
Gazette of India dated the 28th  
May, 1992 together with an  
explanatory memorandum re-  
garding revised rates of ex-  
change for conversion of certain  
foreign currencies into Indian  
currency or vice-versa.

(iii) S.O. 369(E) published in  
Gazette of India dated the 28th  
May, 1992 together with an ex-  
planatory memorandum regard-  
ing revised rates of exchange for  
conversion of certain foreign  
currencies into Indian currency  
or vice-versa.

(iv) G.S.R. 536(E) published in  
Gazette of India dated the 19th  
May, 1992 together with an ex-  
planatory memorandum regard-  
ing exemption to materials im-  
ported into India against value  
based Advanced Licence from  
the whole of the basic and addi-  
tional duties of customs leviable  
thereon, subject to certain condi-  
tions mentioned in the Notifica-  
tion.

(v) G.S.R. 537(E) published in  
Gazette of India dated the 19th  
May, 1992 together with an ex-  
planatory memorandum regard-  
ing exemption to materials im-  
ported into India against an  
Advance Licence from the whole  
of basic and additional duties of  
customs leviable thereon, sub-  
ject to certain conditions men-  
tioned in the Notification

(vi) G.S.R. 538(E) published in  
Gazette of India dated the 19th  
May, 1992 together with an ex-  
planatory memorandum regard-